COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 361 of 2017

Dated: 9th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Meghalaya Power Transmission Corporation ...Appellant(s)

Ltd.,

Meghalaya State Electricity Regulatory

...Respondent(s)

Commission & Anr.

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Aditi Sharma for R-1

Ms. Ritika Singhal for R-2

<u>ORDER</u>

Learned counsel for the respondents seek two weeks more time to file reply. They may take steps to file the same along with IA on or before 24.07.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter, after serving copy on the other side.

List the matter on <u>12.09.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member